

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 50/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name of the Company	Lift & Shift India Pvt.Ltd. -Vs- Pali Hills Brewrise Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

For the Operational Creditor.
1. Mr. Abhijit Sarkar, Adv.
2. Ms. Rituparna Chatterjee, Adv.

} Rituparna Chatterjee, Adv.

ORDER

Ld. Counsel for the operational creditor is present.
Nobody is present from the corporate debtor's side.

Ld. Counsel for the operational creditor submits that notice of admission issued by the Adjudicating Authority dated 12/03/2018 has been served on the corporate debtor. However, no affidavit of service supporting the service on the corporate debtor is produced. Ld. Counsel for the operational creditor sought leave to file affidavit of service to prove service of notice of admission upon the corporate debtor. Prayer is allowed.

List it on 15/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)